

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 22/TT/2020

- Subject** : Petition for truing up of transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 2 numbers 765 kV line Bays alongwith 2 numbers 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 numbers 765 kV line Bays alongwith 2 numbers 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station TL (TBCB) under Sub-station Extensions for Transmission System associated with Vindhyachal-V Project of NTPC (Part-B) in the Western Region
- Date of Hearing** : 18.5.2021
- Coram** : Shri P. K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) & 10 Others
- Parties Present** : Shri S. S. Raju, PGCIL
Shri A. K. Verma, PGCIL
Shri B. Dash, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
- a. Instant petition is filed for truing up transmission tariff of the 2014-19 tariff period and determination of transmission tariff of the 2019-24 tariff period for 2 numbers 765 kV line Bays alongwith 2 numbers 330 MVAR Line reactor at Vindhyachal Pooling Station and 2 numbers 765 kV line Bays alongwith 2 numbers 330 MVAR Line reactor at Jabalpur Pooling Station for 765 kV D/C Vindhyachal Pooling Station-Jabalpur Pooling Station Transmission Line (TBCB) under the captioned Transmission System in the Western Region;
 - b. The associated transmission line is executed under the TBCB route and Petitioner's scope covers the bays at both the ends;



- c. The asset was put under commercial operation on 1.1.2019;
- d. The tariff of the transmission asset for the 2014-19 tariff period was approved by the Commission vide order dated 12.7.2019 in Petition No. 235/TT/2018;
- e. The actual cost as on 31.3.2019 including the Additional Capital Expenditure (ACE) incurred during 2018-19 period is within the FR cost allowed by the Commission vide order dated 12.7.2019 in Petition No. 235/TT/2018;
- f. The time over-run in case of the transmission asset was condoned by the Commission vide order dated 12.7.2019 in Petition No. 235/TT/2018;
- g. Details of projected ACE during the 2019-20 tariff period along with total estimated completion cost is given in the petition and ACE claimed is within the cut-off date i.e. 31.3.2022 and is towards balance and retention payments; and
- h. The information sought through Technical Validation letter was filed vide affidavit dated 8.6.2020. Rejoinder to the reply of MPPMCL dated 6.2.2020 has been filed vide affidavit dated 28.8.2020.

3. In response to a query of the Commission, the representative of the Petitioner submitted that the reason(s) pertaining to cost variation and time over-run were duly considered by the Commission in order dated 12.7.2019 in Petition No. 235/TT/2018.

4. The representative of MPPMCL submitted that its reply filed may be considered.

5. After hearing the parties, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

